

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1218/1996

New Delhi this the 18th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Ram Kumar Sharma S/O Shri
Y. S. Sharma,
R/O A-28, Krishna Park,
Khanpur,
New Delhi-110062. Applicant

(By Shri Deepak Khadaria, Advocate)

-Versus-

Staff Selection Commission
through its Director,
Ministry of Personnel, Public
Grievances and Pensions,
Block No.12, CGO Complex,
Lodhi Road,
New Delhi-110003. Respondents

(By Shri E. X. Joseph, Sr. Advocate)

The application having been heard on
18.9.1996 the Tribunal on the same day
delivered the following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant seeks to quash the selection made
for the post of Inspector Central Excise/Income Tax
etc. in 1996, on the ground that his candidature
was not considered. He submits that this serious
lapse on the part of respondent has set the clock
back as far as his career prospects are concerned.
Learned counsel appearing for respondent submits
that applicant has only himself to blame as he did
not submit his University certificate in time.
Be that as it may, he appears to have submitted his

...2.

certificate on a later date, but the dossier is missing. The certificate is very much with respondent. In the peculiar circumstances of the case, we think that applicant should be permitted to appear at the next examination irrespective of age qualification. We direct accordingly. The other reliefs prayed for like quashing the selection or ordering a supplementary examination, cannot be granted as it will not be expedient to do so.

2. To the extent indicated above, the application is allowed with costs which we fix at Rs.1,000/- (Rupees one thousand).

Dated, the 18th September, 1996.

R. K. Ahuja
(R. K. Ahuja)
Member (A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

/as/